

ion	Time	1 st round	2 nd round	3 rd round	4 th round	5 th round
2-2451257	10:00	3	10	18	24	29
87	10:00	5	12	19	26	29
3	10:00	4	11	18	25	29
756	10:00	4	11	18	25	28
154	10:00	6	13	20	27	28
1203	10:00	5	12	19	26	28
41	10:00	6	13	20	27	28
11	10:00	3	10	18	24	28

The auction will be available in catalogue at www.ireps.gov.in. 2. The intending purchasers may view the auction during working hours at nominated locations. 3. To participate in e-auction, bidders must be registered with ireps. The details on last sold rates in auctions are available at www.ireps.gov.in. For other details regarding registration and other conditions of e-auction, please visit Railway website.

(Anil Kumar Rai) Dy. Chief Material Manager/S&P

SERVING CUSTOMERS WITH A SMILE

Early known construction of power (forcement) upon the rather with n 60 days le incidence. ate/ Time . Type of session Date: 03.2024 Time; 1:10 P.M. ymbolic session erty No.24 Revenue ortionate, nderneath. it: Other's d. ed herein borrowers uthorized on of the ferred on the dates entioned ot to deal roperties/ imited. Limited 0/1, 11/2 usiness d Floor,

FORM G	
INVITATION FOR EXPRESSION OF INTEREST FOR	
ORKUS PRIVATE LIMITED OPERATING IN DISTRIBUTION OF	
ELECTRICAL LIGHT FITTING AND SOLUTIONS AT DELHI & UP	
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	Orkus Private Limited PAN: AACCO4558N CIN: U74999DL2017PTC313952
2. Address of the registered office	C-483 Yojana Vihar, East Delhi, New Delhi-110092, India
3. URL of website	Not Available*
4. Details of place where majority of fixed assets are located	Not Available*
5. Installed capacity of main products/ services	Not Available*
6. Quantity & value of main products/ services sold in last financial year	NIL*
7. Number of employees/ workmen	NIL*
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by emailing at "cirp.orkus@gmail.com"
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by emailing at "cirp.orkus@gmail.com"
10. Last date for receipt of expression of interest	15th April 2024
11. Date of issue of provisional list of prospective resolution applicants	20th April 2024
12. Last date for submission of objections to provisional list	25th April 2024
13. Date of issue of final list of prospective resolution applicants	27th April 2024
14. Date of issue of Information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	27th April 2024
15. Last date for submission of resolution plans	27th May 2024
16. Process email id to submit Expression of Interest	cirp.orkus@gmail.com
*No requisite information available from the power suspended Board of Directors	
Mr. Shaikh Nafis Anjum IBBI Regd. No.: IBBI/PA-003/PA-ICAI-N-00211/2018-2019/12363 Regd. Address: A-34 Lower Ground, Vikas Puri, New Delhi -110018 Resolution Professional in the matter of Orkus Private Limited (AFA Valid till 16/11/2024)	
Date: 25.03.2024	Place: New Delhi

New Delh



Signature

that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI. STATUTORY AND OTHER APPROVALS:

- (i) As on the date of this DPS, to the best of the knowledge and belief of the Acquirers, except for (i) a valid shareholders resolution approving the delisting of the equity shares of the Target Company in accordance with all the requirements of Regulation 11 of the SEBI Delisting Regulations; (ii) in-principle approval from the Stock Exchange for the delisting of the equity shares of the Target Company in accordance with Regulation 12 of the SEBI Delisting Regulations, (iii) any other statutory approvals required, if any. Other than as stated above and to the best of the knowledge of the Acquirers, there are no other statutory or governmental approvals required for the Offer. However, if any other statutory or governmental approval(s) are required or become applicable at a later date before closure of the Tendering Period, this Offer shall be subject to such statutory approval and the Acquirers shall make the necessary applications for such statutory approval(s) and the Underlying Transaction and the Offer would also be subject to such other statutory or other governmental approval(s). The Acquirers shall make the necessary applications for such other approval(s). The applications for the required statutory approvals (as currently deemed necessary) are in the process of being filed or obtained.
- (ii) There are no conditions as stipulated in the SPA, the meeting of which would be outside the reasonable control of the Acquirers and in view of which the Offer might be withdrawn under Regulation 23(1) of the SEBI (SAST) Regulations.
- (iii) In case of delay in receipt of any statutory approval, SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any wilful default or neglect of the Acquirers or failure of the Acquirers to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirers agreeing to pay interest to the shareholders as directed by the SEBI, in terms of Regulation 18(11) of the SEBI (SAST) Regulations. Further, if delay occurs on account of wilful default by the Acquirers in obtaining the requisite approvals, Regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable to forfeiture.
- (iv) No approval is required from any bank or financial institutions for this Offer.

VII. TENTATIVE SCHEDULE OF ACTIVITY:

- a. This Open Offer is being made under Regulations 3(1), 4 and Regulation 5A of the SEBI (SAST) Regulations. The tentative schedule under Regulations 3(1), 4 and Regulation 5A of the SEBI (SAST) Regulations, as applicable, is as follows:

Activities	Date	Day
Issue of Public Announcement	March 18, 2024	Monday
Date of Publication of Detailed Public Statement	March 23, 2024	Saturday
Last date of a Competing Offer	April 19, 2024	Friday
Board meeting of the Target Company for approval of Delisting Offer	April 03, 2024	Wednesday
Dispatch of Postal Ballot Notice to Shareholders Via Courier / Post / Email, wherever Applicable	April 08, 2024	Monday
Result of postal ballot for approval of Delisting Offer by the Target Company's shareholders	May 10, 2024	Friday
Application of in-principle approval from the Calcutta Stock Exchange	May 13, 2024	Monday
Receipt of in-principle approval from the Calcutta Stock Exchange	May 27, 2024	Monday
Public announcement for the Delisting Offer	May 28, 2024	Tuesday
Dispatch of offer letter/bid forms to Public Shareholders as on specified date	May 30, 2024	Thursday
Bid opening date (10:00 am)	June 06, 2024	Thursday
Last date for upward revision of bids	June 11, 2024	Tuesday
Bid closing date (03:00 pm)	June 12, 2024	Wednesday
Announcement of discovered price/ exit price and the Acquirers' acceptance of discovered price/ exit price	June 14, 2024	Friday
Final date of payment of consideration*	June 15, 2024	Saturday
Return of Equity Shares to Public Shareholders in case of rejection of bids	June 18, 2024	Tuesday

*Subject to acceptance of the discovered price or offer of an exit price higher or equal to the discovered price by the Acquirers;

Notes: (i) The aforementioned timelines are subject to receipt of approval of shareholders of the Target Company as envisaged in Delisting Regulations and receipt of in-principle approval from The Calcutta Stock Exchange Limited.

(ii) The aforesaid schedule is subject to, inter alia, the time taken by the Peer Reviewed Practising Company Secretary appointed by the Target Company to produce the due diligence certificate in terms of Regulation 10 of the SEBI Delisting Regulations.

- b. In case the Delisting Offer is not successful in accordance with Regulation 5A of the SEBI (SAST) Regulations, the tentative schedule of activity will be as set out below:

Activities	Date	Day
Announcement of failure of Delisting Offer and update on Open Offer	June 14, 2024	Friday
Filing of the draft letter of offer with SEBI	June 20, 2024	Thursday
Last date of withdrawal of Equity Shares tendered under Delisting Offer	June 24, 2024	Monday
Last date for SEBI observations on draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	July 11, 2024	Thursday
Identified Date*	July 15, 2024	Monday
Date by which the Letter of Offer will be dispatched to the shareholders	July 23, 2024	Tuesday
Last date by which Board of the Target Company shall give its recommendation	July 25, 2024	Thursday
Last date for upward revision of Offer Price and/or Offer Size	July 26, 2024	Friday
Date of publication of advertisement containing announcement of the schedule of activities of the Offer, status of statutory and other approvals, if any and procedures for tendering acceptance in the newspaper where this Detailed Public Statement was published and notification to SEBI, the Stock Exchanges, and the Target Company at its registered office	July 29, 2024,	Monday
Date of commencement of tendering period	July 30, 2024	Tuesday
Date of closing of tendering period	August 12, 2024	Monday
Date by which communications of rejection/ acceptance and payment of consideration for applications accepted shall be made	August 27, 2024	Tuesday

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except Acquirers and Sellers including persons deemed to be acting in concert with them) are eligible to participate in the Offer any time before the Closure of the Tendering Period.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER:

- (i) All the shareholders (registered or unregistered) of Equity Shares whether holding Equity Shares in dematerialised form or physical form, (except Acquirers and Sellers including persons deemed to be acting in concert with them) are eligible to participate in the Offer any time before closure of the tendering period.
- (ii) There shall be no discrimination in the acceptance of locked-in and non-locked-in shares in the Offer. The residual lock-in period shall continue in the hands of the Acquirers. The equity shares to be acquired under the Offer must be free from all liens, charges and encumbrances and will be acquired together with the rights attached thereto.
- (iii) Persons who have acquired the Equity Shares of the Target Company but whose names do not appear in the register of members of the Target Company on the Identified Date or unregistered owners or those who have acquired the Equity Shares of the Target Company after the Identified Date or those who have not received the Letter of Offer, may also participate in this Offer.
- (iv) The Open Offer will be implemented by the Acquirers through the Stock Exchange Mechanism made available by the Stock Exchange in the form of a separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations and SEBI Master Circular SEBI/HO/CFD/PoD-1/P/CIR/2023/3 dated February 16, 2023, as issued by SEBI.
- (v) BSE Limited shall be the Designated Stock Exchange for the purpose of tendering shares in the Open Offer.
- (vi) The Acquirers have appointed M/s. Nikunj Stock Brokers Limited for the Open Offer through whom the purchases and settlement of the Offer Shares tendered under the Open Offer shall be made. The contact details of the buying broker are as mentioned below:
- Name:** Nikunj Stock Brokers Limited
Address: A-92, Ground Floor, Left Portion, Kamla Nagar, New Delhi-110007
SEBI Regd. No.: INZ000169335
Tel. No.: 011-47030017-18/9999492292
Email-Id: complianceofficer@nikunjonline.com
Website: www.nikunjonline.com
Contact Person: Mr. Anupam Suman
- (vii) As per the provisions of Regulation 40(1) of the SEBI Listing Regulations and SEBI's press release dated December 03, 2018 bearing reference number 'PR 49/2018', requests for transfer of securities shall not be processed unless the securities are in dematerialised form with a depository w.e.f. April 01, 2019. However, in accordance with SEBI circular bearing reference number 'SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020', shareholders holding securities in physical form are allowed to tender shares in an Open Offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding equity shares in physical form as well are eligible to tender their equity shares in this Offer as per the provisions of the SEBI (SAST) Regulations.
- (viii) All the shareholders who desire to tender their equity shares under the Open Offer will have to intimate their respective stock brokers ("Selling Brokers") within the normal trading hours of the Secondary Market, during the Tendering period.
- (ix) A separate Acquisition Window will be provided by the BSE Limited to facilitate placing of sell orders. The Selling broker can enter orders for dematerialized as well as physical equity shares.

- (x) Eligible Shareholders will be sent the Letter of Offer and the Tender Form through Speed Post/ Registered Post. Further the eligible shareholders whose email ids are registered with the Registrar and Share Transfer Agent will be sent the Letter of Offer and the Tender Form through electronic means. In case of non-receipt of Letter of Offer, eligible shareholders can access the Letter of Offer on the website of SEBI, the Registrar to the Offer, the Stock Exchange and the Manager to the Offer at www.sebi.gov.in, www.skinfo.in, www.bseindia.com, www.cse-india.com and www.vccorporate.com respectively. Further an eligible shareholder who wishes to obtain a copy of the Letter of Offer may send a request to the Registrar to the Offer at their email id mentioned herein in this Detailed Public Statement stating the name, address, no. of equity shares, client ID no., DP name / DP ID, beneficiary account no. folio no. and upon receipt of such request, a copy of the Letter of Offer will be provided to such eligible shareholder. The Letter of Offer alongwith a form of acceptance cum acknowledgement would also be available at the website of SEBI, CSE and the Manager to the Offer and shareholders can also apply by downloading such forms from the said website.
- (xi) The Public Shareholders who tender their Equity Shares in the Offer shall ensure that the Equity Shares are fully paid-up and are free from all liens, charges and encumbrances. The Acquirers shall acquire the Offer Shares that are validly tendered and accepted in the Offer, together with all rights attached thereto, including the right to dividends, bonuses and rights offered declared thereof in accordance with the applicable law and the terms set out in the PA, this DPS and the LOF.
- (xii) Accidental omission to dispatch the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.
- (xiii) In case the Delisting Offer is not successful, the Public Shareholders of the Target Company shall have a right to withdraw any Equity Shares tendered under the Offer within 5 (five) working days from the date of announcement of failure of Delisting Offer in terms of Regulation 5A(5) of the SEBI (SAST) Regulations.
- (xiv) No indemnity is needed from the unregistered shareholders.
- (xv) It must be noted that the detailed procedure for tendering the shares in the Offer will be available in the Letter of Offer ("LOF"). Kindly read it carefully before tendering Equity Shares in the Offer. Equity Shares once tendered in the Open Offer cannot be withdrawn by the equity shareholders.

IX. DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OPEN OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER

X. OTHER INFORMATION:

- (i) The Acquirers hereby confirm that they along with other constituent of the Promoter Group have not sold any equity share of the Target Company held by them six months prior to the date of the Initial Public Announcement made in terms of Regulation 8(1) of the SEBI Delisting Regulations.
- (ii) The Acquirers hereby confirm that they along with other constituents of the Promoter Group have not directly or indirectly:
- employed any device, scheme or artifice to defraud any shareholder or other person; or
 - engaged in any transaction or practice that operates as a fraud or deceit upon any shareholder or other person; or
 - engaged in any act or practice that is fraudulent, deceptive or manipulative -
- in connection with any delisting of equity shares sought or permitted or exit opportunity given or other acquisition of equity shares made under these regulations.
- (iii) The Acquirers and the Target Company have not been prohibited by SEBI from dealing in the securities under directions issued pursuant to Section 11B or under any other regulations made under the SEBI Act.
- (iv) The Acquirers accept full responsibility for the information contained in the Public Announcement & Detailed Public Statement and also for the obligations of the Acquirers laid down in the SEBI (SAST) Regulations.
- (v) The Acquirers have appointed M/s. S.K. Infosolutions Private Limited, having office at D-42, Katju Nagar Colony, Ground Floor, Jadaipur, Kolkata- 700032, Tel.No.: (033) 24120027, 24120029, Fax No.: (033) - 24120027, E-mail-Id:skdclip@gmail.com; Website: www.skinfo.in as the Registrar to the Offer. The Contact Person is Mr. Dilip Bhattacharya.
- (vi) The Acquirers have appointed M/s. VC Corporate Advisors Private Limited having office at 31, Ganesh Chandra Avenue, 2nd Floor, Suite no. 2C, Kolkata- 700013, Tel. No.: (033) 2225 3940, E-mail- Id: mail@vccorporate.com, Website: www.vccorporate.com, as the Manager to the Open Offer pursuant to Regulation 12 of the SEBI (SAST) Regulations. The contact persons are Ms. Urvi Belani/ Mr. Premjeet Singh.
- (vii) This Detailed Public Statement will also be available on SEBI's website at www.sebi.gov.in and on the website of CSE at www.cse-india.com.

Issued by Manager to the Offer on behalf of the Acquirers:

 <p>VC CORPORATE ADVISORS PRIVATE LIMITED, CIN: U67120WB2005PTC0106051 SEBI REGN. No.: INM000011096 Validity of Registration: Permanent Contact Person: Ms. Urvi Belani / Mr. Premjeet Singh 31, Ganesh Chandra Avenue, 2nd Floor, Suite No.- 2C, Kolkata-700 013 Tel. No.: (033) 2225-3940 Email: mail@vccorporate.com Website: www.vccorporate.com</p>	 <p>S.K. INFOSOLUTIONS PRIVATE LIMITED CIN: U72300WB1999PTC030120 SEBI REGN. No.: INR00000388 Validity of Registration: Permanent Contact Person: Dilip Bhattacharya (Contact Person : Dilip Bhattacharya) D-42, Katju Nagar Colony, Ground Floor, Jadaipur, Kolkata-700032 Tel. No.: (033)-24120027, 24120029; Fax No.: (033)-24120027 Email Id: skdclip@gmail.com Website: www.skinfo.in</p>
<p>Place: Kolkata Date: 23.03.2024</p>	<p>For an on behalf of Acquirers: Sd/- Karan Mehta Krish Ajmera</p>

CAPRI GLOBAL HOUSING FINANCE LIMITED
 Registered & Corporate Office: 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai- 400013, Circle Office :- 9B, 2nd Floor, Pusa Road, New Delhi-110060

APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorized Officer of Capri Global Housing Finance Limited (CGHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CGHFL for an amount as mentioned herein under with interest thereon.

S. No.	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1.	(Loan Account No. LNHLPS5000091057 of our Pusa Road Branch) Mohammad Salman (Borrower) Mrs. Farzana (Co-Borrower)	All Piece and Parcel of Property being Plot No. 118, First Floor, Block -E, Sector XU - 01, Area Measuring, 30 Sq. Mt., Situated in Greater Noida, Dist. Gautam Budh Nagar, Uttar Pradesh - 201310.	04-12-2023 Rs. 13,59,011/-	21-03-2024 (Symbolic)
2.	(Loan Account No. LNMFERD000017453 of our Faridabad Branch) Manoj Kumar (Borrower) Mrs. Babita (Co-Borrower)	All that piece and parcel of Land and building, being Plot area admeasuring 50 Sq. Yds., Mustali No. 58, Kila No. 23, Waka Mauj Uncha Gaon (Adarsh Nagar), Tehsil Ballabgarh, Dist: Faridabad, Haryana - 121004. Bounded as under: East: Other Plot: West: Road (18 Ft.), North: Plot of Sajjan, South: Plot of Mrs. Reeta.	11-01-2024 Rs. 9,71,344/-	22-03-2024 (Symbolic)
3.	(Loan Account No. LNMEGZB000026954 of our Ghaziabad Branch) Amit Kumar (Borrower) Khrishn Kumar Chaurasiya, Mrs. Sandhya Devi (Co-Borrower)	All that piece and parcel of House/Plot No. 61, Area admeasuring 50 Sq. Yds., i.e., 41.80 Sq. Mts., Situated in Kharsa No. 286, Village Chipiyana Bujurg, Across Railway Line, Pargana and Tehsil Dadri, District Gautam Budh Nagar, Uttar Pradesh - 201009. Bounded As: East By - Plot of Mr. Pratap Chaudhary, West By - 22 Ft. Wide Road, North By - Plot No. 60 of Mr. Dinesh, South By - Plot No. 62 of Mr. Varun	12-01-2024 Rs. 14,84,426/-	22-03-2024 (Symbolic)

Place : DELHI/NCR Date : 25-MARCH-2024 Sd/- (Authorised Officer) For Capri Global Housing Finance Limited (CGHFL)

NORTHERN RAILWAY
 Office of the Principal Chief Materials Manager
 Headquarters Office, Baroda House, New Delhi-110001
 Mail ID : salenr365@gmail.com
 No. 117-S/Sales/Auction Programme/2024-25 Dated -22.03.2024

e-AUCTION NOTICE NO. June/2024

E-Auction will be conducted for disposal of Ferrous Scrap, Non Ferrous Scrap, Other Misc Scrap, Condemned Loco, Coaches and Wagons, Scrap Rail and other scrap P Way material. Used lead Acid Batteries/Used oil/Refused oil will be sold only to recyclers registered with State Pollution Control Board. Auction programme is as under.

e-AUCTION DATES FOR June, 2024.

S. No	Depot conducting auction	Time	1 st round	2 nd round	3 rd round	4 th round	5 th round
1	Alambagh/Lucknow 0522-2451257	10:00	3	10	18	24	29
2	Shakurbasti 011-27015387	10:00	5	12	19	26	29
3	Jagadhari 01732-252388	10:00	4	11	18	25	29
4	Sr.DMM/LKO 0522-2234756	10:00	4	11	18	25	28
5	Sr.DMM/FZR 01632-244154	10:00	6	13	20	27	28
6	Sr.DMM/UMB 0171-2611203	10:00	5	12	19	26	28
7	Sr.DMM/MB 0591-2413141	10:00	6	13	20	27	28
8	Sr.DMM/DLI 011-23365311	10:00	3	10	18	24	28

1. The details of items to be sold in auction will be available in catalogue at www.ireps.gov.in. 2. The intending purchasers may inspect the scrap material before the auction during working hours at nominated locations. 3. To participate in e-auction, purchasers need to get themselves registered with ireps. The details on last sold rates in auctions are available at www.railnet.gov.in. 4. For further details regarding registration and other conditions of e-auction, please visit Railway website www.ireps.gov.in.
 913/2024 (Anil Kumar Rai) Dy. Chief Material Manager/S&P

SERVING CUSTOMERS WITH A SMILE

NORTHERN RAILWAY
 Invitation of Tenders through E-Procurement system
 Principal Chief Materials Manager, Northern Railway, New Delhi-110001, for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items:-

S. No.	Tender No.	Brief Description	Qty.	Closing Date
01	19232400	CLEVIS FOR MODIFIED TRANSITION SCREW COUPLING	267 NOS	15-04-24
02	07233466B	SEALED GLASS UNIT FOR LHB FIXED WINDOW	3700 NOS	15-04-24
03	77239071	RUNNING CONTRACT FOR ONE METER LONG FISH PLATES	54080 NOS	15-04-24
04	77239069	RUNNING CONTRACT FOR VARIOUS TYPES OF GFN LINERS.	12450930 NOS/PAIR/SET	16-04-24
05	03240060	BIB COCK	6543 NOS	16-04-24
06	15245064	SPARK BASED OPTICAL EMISSION SPECTROMETER	01 NOS	18-04-24
07	07241079	RUBBER SPRING PLATE FOR OUTER END	3883 NOS	21-06-24

NOTE -1. Vendors may visit the IREPS website i.e. www.ireps.gov.in for details. 2. No Manual offer will be entertained.
 Tender Notice No. 104/2023-2024 Dated : 22.03.2024 918/2024

SERVING CUSTOMERS WITH A SMILE

SCHEDULE I FORM A PUBLIC ANNOUNCEMENT
 [Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF "HISS INDIA ORGANISATION" (Company registered as Section 8 under Companies Act, 2013)*

1. NAME OF CORPORATE PERSON	ISS INDIA ORGANISATION (COMPANY REGISTERED AS SECTION 8 UNDER COMPANIES ACT, 2013)
2. DATE OF INCORPORATION OF CORPORATE PERSON	13.08.2014
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES, NCT OF DELHI & HARYANA, Delhi
4. CORPORATE IDENTIFICATION NUMBER OF CORPORATE PERSON	U80903DL2014NPL270367
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	1833, BLOCK J, CHITTRANJAN PARK, SOUTH DELHI, NEW DELHI - 110019
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	22.03.2024
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	VISHAWJEET GUPTA #51, ADARSH ENCLAVE, DHAKOLI, NEAR ZIRAKPUR, DISTT. MOHALI (PUNJAB) 160104 E-mail ID : vishawjeetgupta@gmail.com +91-98152 84474 (M) IP REGD. No. :- IBBI/IPA-002/IP/NO2215/2017-18/10667 21.04.2024
8. LAST DATE FOR SUBMISSION OF CLAIMS	21.04.2024

Notice is hereby given that the "HISS INDIA ORGANISATION" has commenced voluntary liquidation on 22.03.2024.

The stakeholders of "HISS INDIA ORGANISATION" are hereby called upon to submit a proof of their claims, on or before 21.04.2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.

Sd/-
NAME OF THE LIQUIDATOR: (VISHAWJEET GUPTA)

Date: 22.03.2024
Place: DHAKOLI, DISTT. MOHALI (PUNJAB)

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited (Formerly known as Janalakshmi Financial Services Limited), under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s)/ Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgage	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	47939420001676	1) Mr. Bijender Dalal (Applicant), 2) Mrs. Savita Rani (Co-Applicant)	13.01.2024 Rs.30,81,421/- (Rupees Thirty Lakh Eighty One Thousand Four Hundred and Twenty One Only) as on 11.01.2024	Date: 23.03.2024 Time: 01:10 P.M. Symbolic Possession

Description of Secured Asset: Property Details: Entire First Floor of Property No. 24 Measuring 200 Sq.yards, Comprising in Kharsa No.168/2, Situated in the Revenue Estate of Village Tajpur, Badarpur, New Delhi-110044, alongwith Proportionate, Undivided, Indivisible and Impermissible Ownership Rights in the Land Underneath, Owned by Mrs. Savita Rani, W/o. Mr. Bijender Dalal. Bounded By: East: Other's Property, West: Other's Property, North: Other's Property, South: 15ft. Road.

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagees, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and to the Public in general that the authorized officer of Jana Small Finance Bank Limited has taken symbolic possession of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagees, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Jana Small Finance Bank Limited.

Place: Delhi Sd/- Authorised Officer
 Date: 25.03.2024 For. Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK
 (A scheduled commercial bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangala Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: 16/12, 2nd Floor, W.E.A. Arya Samaj Road, Karol Bagh, New Delhi-110005.

Date : 25.03.2024
 Place: New Delhi

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR ORKUS PRIVATE LIMITED OPERATING IN DISTRIBUTION OF ELECTRICAL LIGHT FITTING AND SOLUTIONS AT DELHI & UP
 (Under Regulation 36A (1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/IN/LLP No.	Orkus Private Limited PAN: AACCN55581 CIN: U74999DL2017PTC313952
2. Address of the registered office	C-483 Yojana Vihar, East Delhi, New Delhi-110092, India
3. URL of website	Not Available*
4. Details of place where majority of fixed assets are located	Not Available*
5. Installed capacity of main products/ services	Not Available*
6. Quantity & value of main products/ services sold in last financial year	NIL*
7. Number of employees/ workmen	NIL*
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	Details can be sought by emailing at "cirp.orkus@gmail.com"
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can be sought by emailing at "cirp.orkus@gmail.com"
10. Last date for receipt of expression of interest	15th April 2024
11. Date of issue of provisional list of prospective resolution applicants	20th April 2024
12. Last date for submission of objections to provisional list	25th April 2024
13. Date of issue of final list of prospective resolution applicants	27th April 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	27th April 2024
15. Last date for submission of resolution plans	27th May 2024
16. Express email id to submit	cirp.orkus@gmail.com

*No requisite information available from the power suspended Board of Directors

Mr. Shaikh Nafis Anjum
 IBBI Regd. No.: IBBI/IPA-003/IPA-ICAI-N-00211/2018-2019/12363
 Regd. Address: A-34 Lower Ground, Vikas Puri, New Delhi - 110018
 Resolution Professional in the matter of Orkus Private Limited (AFA Valid till 16/11/2024)

Date : 25.03.2024
 Place: New Delhi</

